

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 107
IB-654/ND/2021
IA/3302/2024

IN THE MATTER OF:

M/s. Sital Leasing and Finance Ltd.

...PETITIONER

Vs.

M/s. Reliable Finance Corpn Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 03.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:

For the Income Tax

:Adv Puneet Rai,SSC

For the Respondent/Corporate Debtor

:

For the Liquidator/Applicant

:Adv. Abhishek Anand, Adv.
Karan Kohli, Adv. Palak Kalra,
Adv. Akshit Awasthi, New IA-
3289/2024, Adv.

ORDER

IA/3302/2024

This is an application filed by the Liquidator for submitting the Updated List of Stakeholders in terms of Regulation 31(2) of the IBBI (liquidation process), 2016.

Heard the Ld. Counsel on behalf of the Applicant. The updated list the Stakeholders as filed is taken on record with just exceptions IA is **disposed of.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)